

Water Resources has prepared the draft Mission Document through consultative process with active participation of States, concerned central Ministries, professionals, experts, academic institutions and non-Government organizations. The five goals of National Water Mission identified in the draft Mission Document are: (a) Comprehensive water data base in public domain and assessment of the impact of climate change on water resources; (b) Promotion of citizen and state actions for water conservation, augmentation and preservation; (c) Focused attention to vulnerable areas including over-exploited areas; (d) Increasing water use efficiency by 20%, and (e) Promotion of basin level integrated water resources management.

#### **Flood due to Sutluj Yamuna link canal breaches**

1318. SHRI RAJKUMAR DHOOT: Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether it is a fact that number of breaches took place during rains in first week of July, 2010 in Sutluj Yamuna link canal causing floods in Punjab and Haryana;
- (b) if so, the details thereof;
- (c) the extent of damage caused by these breaches;
- (d) the amount of money spent on maintenance of the canal and who are responsible for poor management of the banks of canal; and
- (e) the steps being taken to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Yes, Sir.

(b) and (c) The Sutluj Yamuna Link Canal breached at 36.9 km. on 6th July, 2010 due to heavy discharge in the canal resulting in flooding of large number of villages in Kurukshetra. The cropped area damaged in district Kurukshetra is 71,600 hectare due to breach in Sutluj Yamuna Link canal. Further, as per the information received in the Ministry of Home Affairs from the State Government of Punjab, the cause of flood is breaches in embankments of river/canal due to heavy and incessant rains and based on their preliminary assessment, 28 human lives were lost, 67 cattle perished, 1330 houses were reported damaged and 3.83 lakh acre cropped area had been affected in 1895 villages in 12 districts in the State due to this even during July-August 2010.

(d) and (e) The maintenance of canals and expenditure thereon rest with the concerned State Governments. Steps to prevent such incidents are accordingly required to be taken by the respective State Governments. Central Government however provides necessary assistance.

#### **Irrigation schemes/programmes**

1319. SHRIMATI SHOBHANA BHARTIA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government has spent several crores on various irrigation schemes/ programmes in the past few years in the country;

(b) if so, the details thereof;

(c) whether several irrigation projects have been sanctioned by Government in the past one decade without proper investigation and survey reports;

(d) if so, the details thereof; and

(e) the details of any steps Government proposes to take against those State Governments which have failed to implement the irrigation schemes in a time bound period?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Yes, Sir.

(b) Under Accelerated Irrigation Benefits Programme (AIBP), Union Government has provided Central Assistance of Rs. 42865.7053 crore up to July, 2010 to various State Governments.

(c) and (d) The Report of Comptroller and Auditor General of India titled Performance Audit of the Accelerated Irrigation Benefits Programme Union Government (Civil) No.4 of 2010-11 states that 8 major/medium projects of various States were taken up without survey and investigation. It also states that audit scrutiny of 346 Minor Irrigation (MI) projects approved during 2003-08 revealed that the Detailed Project Reports were not prepared/made available to audit and the projects were cleared on the basis of concept papers or simple project proposals in 112 MI projects in 9 States.

(e) The AIBP guidelines in force provides that if the State Governments fails to comply with the agreed date of completion, the grant component released will be treated as loan and recovered as per usual terms of recovery of the Central Loan. However, before such action is taken, difficulties being faced by the State Government in timely implementation of project is required to be taken into consideration which may be due to various reasons such as land acquisition problems, resettlement and rehabilitation problems, contractual problems, litigations, geological surprises during projects execution etc.

#### **Funds from World Bank for water projects**

1320. SHRI NATUJI HALAJI THAKOR: Will the Minister of WATER RESOURCES be pleased to state:

(a) the amount borrowed from World Bank for water projects in each State especially in Navsari, Rajkot, Surat, Bharuch, Amroli, Kutch and Mehsana districts of Gujarat State;

(b) the amount spent on each project;

(c) the conditions of World Bank for each project in such district; and

(d) the projects taken up for the benefit of SC/ST agency people in these districts?